



\$~24 & 25

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9798/2021 & CM APPL. 30233/2021(Stay)

KANWAR DEEP SINGH Petitioner

Through: Mr.Rishi Sehgal, Mr.Prabhneer

Swani, ms. Arveen Sekhon, Advs.

versus

UNION OF INDIA & ORS. Respondents

Through: Mr.Zoheb Hossain, Adv. for ED with

Mr. Vivek Gurnani, Mr. Anand A

Daradhiyar, Adv.

25

+ W.P.(C) 13174/2021 & CM APPL. 41565/2021(Stay)

SHASHI GOYAL Petitioner

Through: Mr.Rishi Sehgal, Mr.Prabhneer

Swani, ms. Arveen Sekhon, Advs.

versus

UNION OF INDIA & ORS. Respondents

Through: Mr.Anurag Ahluwalia, CGSC with

Mr.Danish Faraz Khan and Mr.Vishal Chanda, Advs. for Directorate of

Enforcement.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER 25.07.2022

%

It is pointed out by learned counsel appearing for the Enforcement Directorate that the issues raised here stand concluded against the petitioner in light of the decision rendered by the Court in **J. Sekar v. Union of India** [2018 SCC OnLine Del 6523]. It is further submitted that the perceived





inconsistency between the views taken in Seema Garg v. Deputy Director [2020 SCC Online P & H 738] and Deputy Director, Directorate of Enforcement v. Axis Bank [2019 SCC Online Del 7854] had been duly explained in a recent decision rendered by the Court in Prakash Industries Ltd. and Another v. Directorate of Enforcement [2022 SCC Online Del 2087].

However, an interim order appears to have been passed when the matter was initially taken up. Learned counsel for the petition prays for accommodation today since lead counsel is stated to be unavailable.

In view of the aforesaid, let these matters be called again on 08.09.2022.

Interim order(s) accorded earlier to continue till the next date of listing.

YASHWANT VARMA, J.

JULY 25, 2022/bh